

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW**

**CCP No. 332/00042/2018
In Original Application No. 332/00068/2016**

This, the 28th day of January, 2020

**Hon'ble Ms. Jasmine Ahmed, Member (Judicial)
Hon'ble Mr. Devendra Chaudhry, Member (Administrative).**

1. Ram Singh S/o Sri Ram Khelawan Singh, Retired P.A. Faizabad Head Office, Faizabad, resident of Village & Post Khapraila Bazar (Beekapur), District Faizabad
2. Vijay Bahadur Pandey S/o Sri Kalika Prasad Pandey, APM, Akbarpur, Faizabad, resident of Indralok Colony, Akbarpur District- Ambedkar Nagar).
3. Sharda Prasad Pandey S/o Late Sukhdev Prasad Pandey, Retired S.P.M. Faizabad Division, Faizabad, resident of Village- Jaura, Post Office- Bhawapur (Beekapur), Faizabad.
4. Chandra Kant Tiwari, P.A. Akbarpur Faizabad, resident of Mahanagar Colony, Akbarpur District- Ambedkar Nagar.
5. Phool Chandra Gupta, PA, Akbarpur Faizabad, resident of Village & Post Office - Bhti District-Ambedkar Nagar.
6. Ram Ujagir Tiwari, SPM, Harrington, Faizabad resident of Village Pachhiyawan, Post Office- Khapradeeh, District- Ambedkar Nagar.
7. Sant Ram Yadav, SPM, Maharua, Goda, Faizabad.
8. Munna Lal Tiwari, SPM IIphatganj, Faizabad resident of Indralok Colony, Akbarpur, District- Ambedkar Nagar
9. Rajendra Prasad Verma, PA IIIPhatganj, Ambedkar Nagar.
10. Harishankar Pandey son of Sri Shiv Govind Pandey, Retired APM, Akbarpur, resident of Devapur, Post Office - Baragaon, District - Faizabad.

..Applicants

By Advocate : Sri Satya Prakash Pandey.

Vs.

Sri J.B. Durgapal, Senior Superintendent of Post Offices, Faizabad Division, Faizabad.

.....Respondent

By Advocate: Sri Rajesh Katiyar.

Order [Oral]

Hon'ble Ms. Jasmine Ahmed, Member (Judicial)

It is seen that on 20.12.2017 this Tribunal while disposing the O.A. No. 68/2016 directed as under:

“13. Incase, it is found that the applicants have not actually availed LTC and submitted fake bills, then a show cause notice be issued

to the applicants within a further period of one month from the date of enquiry and after getting reply of the applicants, the matter shall be disposed of in accordance with Rules within a period of three months by taking appropriate decision in the matter."

2. In pursuance of the order of this Tribunal, the respondents have passed an order on 19.11.2019, which has been enclosed with their compliance affidavit dated 20.11.2019, wherein it is seen that the order of this Tribunal has been complied with by the Respondents.

3. Accordingly, CCP is dismissed. Notice issued to the respondent stands discharged.

Member (P)

JNS